DR. (SHRIMATI) NAJMA HEP-TULLA: He has not replied to my point. What about the reservation for the minorities, for the Scheduled Castes and the Scheduled Tribes?

Message from

SHRI JAGANNATH KAUSHAL: Now the Doctor has asked me about reservation I would like to know whether the reservation provisions of the Constitution are applicable to the private houses also, Madam, obviously they are not. The Constitution only talks of public services. All that I can say is, since you have raised this point, we can certainly convey your suggestion to...

DR. (SHRIMATI) NAJMA HEP-TULLA: At least you can give an assurance to the House that you will look into the matter. It is the responsibility of the Government... (Interruptions). . .

SHRI JAGANNATH KAUSHAL: I am not going to enter into that discussion because ultimately the Constitution does not go beyond public services.

So far as your suggestion is concerned, we will look into it. (Interruptions).

Therefore, my very respectful submission to the House is, please accept the Bill at its face value. Our intentions are honest. Some of the hon. friend has said that we are trying to mislead.

''श्रांखों में धूल झोंक रहे हैं"

These are very strong expressions which you have the right to say, but they are not in good taste. We have come with an honest, straightforward Bill which, according to me, is totally non-controversial, in the interest of production. --- --

I would, therefore, humbly request the House to pass the Bill.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): I will put Shri Shiva Chandra Jha's amendment to vote.

The question is:

"That the Bill further to amend the Monopolies and Restrictive Trade Practices Act, 1969, be referred to a Select Committee of the Rajya Sabha consisting of the following members, namely:

- 1. Shri R. R. Morarka
- 2. SHRI S. W. Dhabe
- 3. Shri Suraj Prasad
- 4. Shri Shanti G. Patel
- 5. Shri Biswa Goswami
- 6. Shri Rameshwar Singh
- 7. Shri Hukmdeo Narayan Yadav
- 8. Shri Kalraj Mishra
- 9. Shri Hari Shankar Bhabhra
- 10. Shrimati Mohinder Kaur
- 11. Shri Shiva Chandra Jha

with instructions to report by the first week of the next Session."

The motion was negatived,

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): I shall nowput the motion moved by Shri Jagannath Kaushal to vote.

The question is:

"That the Bill further to amend Monopolies and Restrictive Trade Practices Ac, 1969, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN R. RAMAKRISHNAN): We shall now take up clause-by-clause consideration of the Bill.

Clause 2 to 5 were added to the Bill Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI JAGANNATH KAUSHAL: Sir, I move:

"That the Bill be passed."

The question was put and the motion was adopted.

HALF-AN-HOUR DISCUSSION ON POINTS ARISING OUT OF THE ANSWERS GIVEN IN THE RAJYA SABHA ON THE 15TH JULY, 1982 734, TO UNSTARRED QUESTION REGARDING ALUMINIUM DUCED BY HINDALCO.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Half-An-Hour Discussion. Shri Kalyan Roy.

SHRI KALYAN ROY (West Bengal): Sir, you have given me a surprise. Let the House settle down a bit.

I want to raise a discussion on points arising out of the answer given in the Rajya Sabha on the 15th July, 1982, to Unstarred Question No. 734 regarding aluminium produced by HINDAL CO. Sir What is going on there? Let that meeting be over first.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Order please. Now please proceed.

SHRI KALYAN ROY: Sir, we are discussing the Kuo oil deal tomorrow. The loss may be 10 or 12 crores of rupees. What we are discussing today is a massive dacoity, loot and plunder of the Government money by the biggest business house of the country-the house of Birlas. . amount would be Rs. 30 crores, out of which the Minister herself has admitted in this House Rs. 26 crores. The money which belongs to the Government, which should have since 1978, the house of - deposited Birlas, with their mighty power their command, has been deliberately avoiding to pay, to my utter surprise and regret, with the connivance of the Calcutta judiciary. This is the shocking state of affairs which nobody would have believed if I had not have brought this to the House.

Sir, there are four big aluminium concerns—big or small. One is HINDALCO, belonging to the house of Birlas. Second is Indian Aluminium Company, belonging to a multi-Third is Madras national. nium and the fourth which they are trying to build up is Bharat Aluminium Company. Sir, in 1978 when there was a scarcity of aluminium. the Government under section 3 of the Essential Commodities Act-which we discussed a few weeks back in this House to give it more teeth-brought the Aluminium Control Order. What does it mean? That means there are two prices. One is the retention price given to these four companies and the other is the sale price of aluminium ingots.

So, the retention price is fixed according to a very strict guideline which cludes the cost of production. Cost of production means main inputs like electricity-which itself consumes 40 per cent of the cost of production—coal tar pitch, coke, etc., etc. The price which is given as retention price takes into account a reasonable profit. There has been no objection from either Birlas or the multi-national That this "reasonable profit" company. is objectionable. "Reasonable profit" is the cost of production plus 12-1/2 per cent return. Twelve and a half per cent return plus the cost of production is the retention price. These four companies very very happy with this retention price.

Then comes the sale price. Under the Essential Commodities Act, all these four companies will have to deposit the difference between the retention price and the sale price because the cost of production in the four companies is not the same, All the four companies have different of production. So, whatever is the difference between the recention price and the sale price they will have to deposit in the Aluminium Regulation Account under the Essential Commodities Act and under the Aluminium Control Order. What is motive? What is the intention? What is the aim in equalisation of prices? It is that the consumer of any aluminium will be able to buy that aluminium at the same. price, so that there is no under-cuttingamong these four giants-Hindalco, Alecon, Balco and Madras Aluminium. was introduced with the consent of the big monopoly houses. Sir, you will be shocked to know, the House will be shocked to know and the nation will be shocked to know that Birlas have accumulated Rs. 26 crores till 1980 and have refused to deposit the amount in the Aluminium Regulation account which is being done by the other three concerns. And they went to the High Court of Calcutta.

Now the second chapter follows which,.

I hope, the Law Minister will take serious-

note of. It is shocking, it is something which, in a western country, would have led to a full-scale probe like Watergate. The Judge of the Calcutta High Court heard the cases in the months of March and April 1980, according to the statement laid on the Table of the House. I am quoting from what Mrs. Ram Dulari Sinha placed on the Fable of the House:

"The case was finally heard by the Calcutta Court in the months of March and April 1980."

In 1980 the case was heard and finished. In February 1981 the Court made rule against the Union of India absolute. This Judge, Sir, in February, 1981, without writing a line-maybe he was short of pencils or fountain pens or paper-- had just verbally said that the Essential Commoittee Act is ultra vires the Aluminium Control Order ultra vires and the Aluminium Regulation Account ultra vires. That Maturally, I don't say that is all. Judge can't hold the Government wrong. · They may go in appeal. I have nothing against it. Nturally, the Mines Depart-- ment has done the correct thing. They wanted to file an appeal. I will read the reply given by Mrs. Sinha:-

"The honourable Judge has not, however, delivered a written judgement in the case so far in spite of having been reminded by the Counsels of the Central Government."

Can you ever dream of this? We talk about political corruption we talk about commercial corruption. What kind of corruption is this, Mr. Law Minister? What kind of sordid deal is this? What kind of a shameless transaction is this? That a judge gives a judgement in favour of the mighty monopoly houses in February, 1981 but refuses to write a line in order to prevent the Government of India from going to the Supreme Court. Till when are discussing this, July 28, 1982, the Judge, in spite of repeated pleas, repeated petitions of the Government India, has refused to write a line. Is it the way judges will behave? Does it show the integrity of the Judge? Is it the way the Government of India is going to tolerate this? A judgment, a verbal judgment involving Rs. 28 crores, but not a line till today

in order to prevent the Government of India from filling an appeal with the Supreme Court.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): Although we are very unhappy over the situation and we have gone in appeal, I would request him tot to talk of the Judge.

SHRI SHRIDHAR WASUDEO DHA-BE: (Maharashtra): Judgement is not delivered. How do you feel about it? You should be happy that the matter is raised.

SHRI KALYAN ROY: I have understood him. (Interruptions) He has gone in appeal to the appellate...

SHRI SADASHIV BAGAITKAR (Maharashtra): How will the appeal be accepted when there is no judgement? a

SHRI JAGANNATH KAUSHAL: I am only bringing the rule that while talking of the conduct of a Judge one should be rather careful.

KALYAN ROY: I appreciate SHRI your statement. What is happening? I appreciate the statement of the Minister. He said that he is unhappy. But is it not correct that whenever they filed an appeal in the appellate division in the Calcutta High Court, the High Court wanted them to have a paper book. What kind of a paper book could be prepared when the Judge had not given a written judgement? Let him deny it. The appellate division wanted to have the paper. How could paper be prepared without the judgment? Sir, it is astounding. All right, these Rs. 26 crores. What about the rest Rs. 4 crores? According to Mrs. Ram Dulari Sirha, the instalment, apart from Rs. 26 second crores, comes from the latest pricing December 3, 1981, i.e., over Rs. 3 crores Sir, that particular suit involved Rs. 24 crores. Now the second instalment is due after that period Rs. 3 crores. Has it been third instalment is due paid? No. The Rs. one crore more. Has it been paid? No. Then who would be paying? poorest of the poor, the talisman the words of Mahatma Gandhi and what a tiny little man G. D. Birla is, the mighty man who gives donation, builds a temple or a mosque in order to

go to Heaven! I do not know whether he will go to Heaven or Hell, but he loots, plunders the Government money to extent of Rs. 28 crores, Sir, who suffers? It is not that we suffer. The Government of India wanted to make Balco a public sector aluminium conceru. Balco is directly hit because Hindalco does not pay. On the other hand, they are sabotaging the collection of revenue. They are sabotaging the Essential Commodities Act. They are sabotaging the development the public sector. Is it not scandalous? What is the Essential Commodities Act? Both the Law Minister and the Minister of State in charge of Steel and Mines are

What is there in the Essential Commodities Act for recovery of the money? Is there anything? We have been discussing again and again about the Essential Commodities-Act. Why has it not been applied properly? At least prosecution should have been filed against Birla, Why? What the consideration? What happened between? Who got what? What amount? Not that we want a share. Let them enjoy Why no attempt has been made, if there is a lacuna in the law, to plug the loopholes in the Essential Commodities Act? There is no provision to recover arrears or recover the money. Has not time come again to review it?

Lastly, Sir, before I sit down, J can understand if the Birlas come to the Government of India and say, "Look here at this particular situation, Give us some time. We will pay," That, I can understand, that plea also, even from the Birlas.

Mr. A. A. Rahim, Minister of State in the Ministry of Law, Justice and Company Affairs, stated this in reply to my question on the 19th of July, 1982, and I am quoting it. This is the financial condition of Hindalco. This is the balance sheet. The assets are:--

117.69 crores. 1979-80 1980-81 131.99 crores. 201.96 crores. 1981-82

The increase in the income of the company in the year 1981-82, the latest available, over 1971-72, amount to Rs. 126.70 crores. The percentage growth, how much? 257.4 per cent growth, Hindalco, according to the Minister of Company Affairs, And total

sale, investment, income have gone up. The income has gone up from Rs. 123 crores from 1979-80 to Rs. 175.19 crores. That means nearly Rs. 200 crores. What is the capital? The working working consists the Government money, Rs. 26 crores, plus the money, Rs. 30 crores they have not paid to the U.P. State Electricity Board. That is the capital of the Birlas. The money which should have been paid to the Ministry of Mines and the money which should have been paid to the U.P. State Electricity Board together comes to about Rs. 45 crores, Rs. 50 crores. That is the working capital of poor, poor, poor, G. D. Birla. And the Government absolutely helpless because the Judge gave the judgement orally in 1980. Then the Government counsel goes and pleads with him and gives a written application pleading, "Please give us a chance to go to the Supreme Court." Till today when we are discussing it, the Judge has not given a single line. May I ask: Has he given a single explanation? 'Has Justice Mr. Sen, Justice of Calcutta, till today given a single explanation? Why for one-and-a-half years has he refused to give any written judgement? Why? What are the reasons? What is the cause? The nation's money is involved. I do not know if somebody else's money is involved or not. But the nation's money is involved. I congratulate the Minister of Mines for giving a very frank and honest statement. Every day we get such answers. I want to congratulate, I want to put it on record, every day we do not get full answers, she has given full answers and facts to the Opposition. They have not tried to suppress them. I congratulate her. We lost her as Labour Minister and we have her as the Mines Minister now, I would like the Government to have a thorough probe into the whole affairs, including, unfortunately, the role of this particular Judge vis-avis the Hindalco.

Discussion

Thank you, Sir.

Why is he murmering?

THE DEPUTY MINISTER IN PARTMENT OF PARLIAMENTARY AFFAIRS (SHRI KALP NATH RAI): Do not Shout. (Interruptions) Half-an-hour is

SHRI KALYAN ROY: See the behaviour of the Minister.

THE MINISTER OF STATE IN THE MINISTRIES OF **INDUSTRY** AND STEEL AND MINES (SHRIMATI RAM DULARI SINHA): Sir, I have listened to hon. Mr. Kalyan Roy with all seriousness. In reply to the Unstarred Question No. 734 put by the hon. Member on the 15th of July, 1982, I have given the facts and figures. Hence there is no need to go over the same facts again. I am happy that the hon. Member raised this issue in the House, which enables me to state certain issues · learly.

Half-an Hour

Under the Aluminium (Centrol) Order, 1970, retention prices of aluminium for the producers were to be fixed so that they could neither charge high prices nor were to incur any loss in supplying the commodity on controlled rates. The retention prices were to be fixed taking into account the cost of production and a return of net worth. For working this scheme, an Aluminium Regulation Account had been opened so that the producers whose retention prices were lower than the sale price deposited the difference into the account, whereas those producers whose retention prices withdraw the corresponding amount from the account.

Sir, HINDALCO owes to the Aluminium Regulation Account a sum of about Rs. 27 crores. These dues relate to different time periods consequent to the revision of aluminium prices. The major amount of Rs. 22 crores is a subject-matter of litigation in the Calcutta High Court. The second amount is around Rs. 1 crore. It relates to the price revision on 27th March, 1981. The third amount of about Rs. 4 crores till the end of June, relates to the price revision of December 3, 1981. HINDALCO have preferred an appeal before the Central Government Tribunal under clause 12 of the Aluminium Control Order against the pricing of December 1981. The matter is pending with the Tribunal. vill thus be seen that out of the total amount of approximately Rs. 27 crores, the liability of payment of Rs. 1 , crore has not been challenged in any Court or Tribunal,

I may recall that the case was heard by Mr. Justice D. K. Sen in April 1980. He finally on the 19th of February, 1981, made the rule absolute,

but the judgment giving the reasons for the order has not yet been pronounced up to now in spite of our efforts. This has handicapped. the Government in its efforts to bring the appeal for hearing and to have it disposed of. Sir, we have preferred an appeal before the Division Bench even without the judgment of the trial court Our officers have been frequently going Calcutta and meeting the Central Government Counsels along with the officers of the Branch Secretariat the Law Ministry at Calcutta to pedite the disposal of the matter pending there. We have also filed an application before the same Branch both for directing HINDALCO immediate payment of Rs. 22 crores and for expediting hearing of the appeal. The matter was taken up by the Appeal Court on 27th July, 1982. It ordered HINDALCO to furnish a bank guarantee for a sum of Rs. 4 crores of a nationalised bank, the appeal itself is likely to be heard by the Division Bench of the Calcutta High Court on the 1st of September, 1982. Many of the issues relating to the nonpayment by HINDALCO into the Aluminium Regulation Account would be argued before the Court. The hon. Members would appreciate that since the issues are sub judice, any detailed discussion...

SHRI KALYAN ROY: Where is the paper-book?

SHRIMATI RAM DULARI SINHA: ... of these matters would not be in order and would be hit by the rule against discussing matters which are sub judice, that is, pending adjudication by the Court.

I will take this opportunity to inform the House of the serious crisis that the aluminium industry is now facing because of the peculiar behaviour of HINDALCO. Since the revision of price on December 3, 1981, the power tariff has gone up steeply for many aluminium producers. Hence legitimately a revision of retention prices of different producers is called for. Revision of retention prices re-

flecting the increase in power tariff would result in increase in the sale price of aluminium. At present, the inflow into the Account is insufficient because of the deliberate non-payment of its dues by HINDALCO and we have been unable to pay the dues to producers whose retention prices are higher than the sale price. In such a situation, an increase of retention price of those who draw from the Aluminium Regulation Account will not give them any relief. On the other hand, HINDALCO if they per sist with their unethical behaviour may get away with a larger amount. The entire pricing scheme, which is beneficial both to consumers and the industry as a whole, is in jeopardy today because of the non-cooperation of HINDALCO.

Government is seriously concerned about the whole situation and is trying to resolve the legal impasse through legal means. The Aluminium Control Order does not provide for any mechanism for recovery of arrears due because of the parent Act, that is to say, the Essential Commodities Act, which does not have any such provision, recovery of dues can be effected through a civil suit. It is, however, well known that the process is both time-consuming and expen-Government is examining the whole matter to plug any loophole. I can assure the honourable Member and the House that we are taking all possible legal action to recover the dues from HINDALCO.

NIRMAL CHATTERJEE: SHRI Why don't you go to the Supreme Court? In a similar situation in the elections the Supreme Court could issue some orders to the High Court. So, why don't you approach the Supreme Court?

SHRI JAGANNATH KAUSAL: The · Division Bench said they will hear the appeal on the 1st September irrespective of any part-heard matter at No. 1. So by that time most probably either the judgment will be written or...

SHRI KALYAN ROY: What a pity! The Law Minister says most probably the judgment will be given.

Discussion

SHRI JAGANNATH KAUSHAL: You know and I know the conduct of judges.

SHRI SADASHIV BAGAITKAR: Could not the Chief Justice of India help in the situation?

JAGANNATH KAUSHAL: SHRI DB and Supreme Court have the same power.

श्री शिव चन्द्र झा (विहार) : मेरा पहला सवाल है कि हिंडाल्को ग्रौर बिरला के सारे इम्पायर को यदि राष्ट्रीयकरण नहीं, तो कम से कम गांधियन ट्रस्ट शिप के मातहत आप लाना चाहते हैं, या नहीं ?

दूसरा सवाल है कि क्या घराने ने एम आर ही पी एक्ट का कोई वायलेशन किया है, या नहीं ? यदि किया है कभी-कभी, तो उन मुद्दों पर आपने क्या-क्या कार्यवाही की है ?

तीसरा सवाल यह है कि कितना पैसा विरला ने लिया है ग्रौर उसमें से कितना ग्राउटस्टैन्डिंग लोन है ? इस के साथ ही स्रापने उसे बैक वर्ड एरिया में उद्योग स्थापित करने के लिये कितने नाइसेंस दिये है, तथा उसने वह उद्याग लगाये हैं, या नही ?

चौथा ग्रौर ग्राखिरी सवाल यह है कि क्या बिरला की पूजी भारत से बाहर भी लगी हुई है ? यदि लगी हुई है, तो किन-किन उद्योगों में लगी हुई है और वह टोटल पुंजी कितनी है ?

श्रीमन, वह उद्योग चलाने के लायक नहीं है, बिरला इम्पायर मंदिर व नवाने के हीं लायक है। उसके लिये ग्राप उसे बहाल कर सकते हैं।

SHRIDHAR SHRI WASUDEO DHABE: Mr. Vice-Chairman, this is a very serious matter. I am pained to find that the Law Minister is taking a light view of the matter and is expressing his helplessness. I don't think the Central Government is helpless when there is the question of corruption in judiciary coming in. Let it not be said in the House, in Parliament, what we have not done our duty. Is it not possible that there are allegations against this judge? I do not want to mention them. He has now gone over to another a very high cost after Is it not in the Law judgment. Minister's power to write to the Chief Justice of the Calcutta High Court to inquire and impeach the judge or dismiss him? A judge who has not given a judgment and has given a rule absolute holding the law ultra vines is something serious. It was thereafter the Division Bench of that High Court stayed the operation of the order. The matter was heard in April 1980 by the single judge and a judgment was given orally in February 1981, after such a long period. And the written judgment is not given even till today. And the Law Minister tells us that it is a bad precedent and that we should not even discuss the conduct of a judge. What a worse case can there be than this that such sort of judges are retained in the High Court! Nobody will have respect for the judiciary.

6 P.M.

Nobody will have respect for the judiciary. Immediate action must be taken at the appropriate level against that man who has not delivered a judgment for such a long time even though the appeal is pending for final hearing. I would like to know whether the Minister of Steel and Mines has made a reference to the Law Ministry about the conduct of the Judge complaining that he is behaving in this way in this matter.

The hon. Minister said that the first order passed by the single Judge was an interim order allowing the company to deposit the difference between the sale prices and its retention prices. in a nationalised bank and withdraw money therefrom against bank guarantees. The bank guarantee was given and the money was withdrawn. The amount was about Rs. 22 crores. After the judgment was given, noappead is filed because the order declared the Act as ulrta vires. the basis of that judgment, though the operation of the stay order is there, the company has refused to pay turther price which comes to Rs. 1 crore, but the Minister says it is Rs. 4 crores. Is not the Minister aware that Birlas can be prosecuted under the Essential Commodities Act and punished with fine and jail? If an ordinary dealer violates the kerosene order he is prosecuted under the Essential Commodities Act. Is Mr. Birla above the law? Why not the Government prosecute him? I would like to know why for violation of the Essential Commodities Act the Government cannot prosecute him.

Lastly, the company is getting electricity from the U.P. Electricity Board at reduced rate. Even then this big monopoly house is not paying it. Why don'h you recover it from them? 's this the way the administration should go on? I would urge upon both the Ministers to recover the dues from the company immediately. Otherwise, why should they be given electricity at all? The industry is making so much profit. Please do not plead helplessness against one of the biggest industrialists in the country. Will the Minister give an assurance that Birla will be prosecuted for breach of the provisions of the Essential Commodities Act?

श्री लाडली मोहन निगम: (मध्य प्रदेश): उपमभाध्यक्ष महोदय, मंत्री महोदय का बयान, ग्रौरं उसके साथ उठाए गए मुद्दे, दोनों में कहीं कोई सामंजस्य रहीं

श्रोमतो राम दुलारी सिन्हा : क्या

श्री लाडली मोहन निगम : ग्रापने जो बयान दिया है--जो लिखित उत्तर दिया था और ग्राज जो बयान दे रही हैं, दोनों में कोई सामंजस्य नहीं है।

ः श्रोमतो राम दुलारी सिन्हाः कल्याण राय जी से पूछ लीजिए है कि नहीं ?

श्री लाडली मोहन निगम: मेरा एक छोटा-मा प्रकृत है। जो ग्रादमी 37 करोड़ दबा सकता है---37 करोड का 47 लाख रु ब्याज हो जाता है--47 लाख रु से हिन्दुस्तान के किसी भी श्रादमी को वह खरीद मकता है। मेरा सिर्फ कहने का मतलब यह है कि ग्रगर श्रापको ऐसा लगता है कि ग्राप के हाथ बंधते हैं, क्या ग्राप उसके ऊपर फौजदारी के तहत कोई क्रिमिनल प्रोसीडिंग्स नहीं चला सकते ?

दूसरा प्रश्न इसके साथ है ग्रीर उसका प्रावधान ग्रावश्यक वस्तु ग्रधिनियम के श्रंतर्गंत प्राता है, उसमें क्या ग्राचरण है ग्रापका कि उसके ऊपर मुकदमा श्राप चलाने नहीं जा रहे हैं? मैं उन बातों को नहीं दोहराऊंगा जो धाबे साहब ने कहीं। स्राज जैसा स्रापने तसलीम किया कि जजेज के बारे में ग्रब वह बात नहीं रही है जसे पहले रहती थी, जब ग्राप वकालत करते रहे हों, ग्राज तो दिन-प्रति-दिन स्तर गिर रहा है, तो फिर जब स्तर एक तरफ गिर रहा है दूसरी तरफ लट चल रही है, लूट को रोकने का कोई साधन ग्रापके पास नहीं है, ग्रगर ग्राप कुछ रोज के लिए भी, दफा 151 में भी इस बिड़ला की ग्रापने बंद कर दिया होता नो मैं समझता श्रापके श्रन्दर नीयत ठीक है वरना वदनीयती है ग्राप के दिमाग में 1- --

तीसरा प्रश्न जुड़ा हुआ है इसी से कि बिजली का पिछले जमाने में उसके ऊपर 9 करोड़ का था ग्रब तो बढते-बढ़ते न जाने कितना हो गया होगा . . . लागत खर्चे से कम मूल्य मे स्राप दें **ग्रौर उसके** वाद भी वह चुकाता नही तो बिजली भी नहीं बन्द कर सकते। एक तरफ ग्रापका पैसा दबाले, एक तरफ कोटं के हुक्म के बाद पैसा दबाता चला जाय, दूसरी तरफ ग्राप ग्रपने को बिलकुल ग्रसहाय पाते है, ग्राप उसके ऊपर कोई कार्यवाही नहीं कर सकते। मैं ग्रापसे कहना चाहता हूं कि ग्रगर दूसरे कारखानों में थोड़ी सी भी कहीं म्रानियमितता होती है तो म्राप उनको ताबे में ले लेते हो सिक इंडस्ट्री के नाम पर । इसके ऊपर इतना पैसा बकाया है। मैं राम दुलारी जी से चाहंगा कि वह ग्राज हो घोषणा करें कि सरकार इस कारखाने को ग्रपने ताबे में लेने जा रही है। ग्रापका पैसा भी वचेगा, मजदूरों का भी हित होगा स्रौर चत्तर प्रदेश की सरकार को दिवालिया होने से ग्राप बचा लोगे। वैसे ग्रगर ग्राप कुछ नहीं करते तो स्रापकी नीयत पर सड़क पर चलने वाले हर भ्रादमी को शक होगा। n, e jija (k. se (समाप्त)

श्रीमती राम बुलारी सिन्हा : हमारी नीयत बिलकुल माफ है।

श्री हक्मदेव नारायण यादव : (बिहार) उपसभाध्यक्ष जी, माननीय राम दुलारी जी की नीयत साफ है, उसमें हमें कोई शक नहीं है लेकिन जिस सरकार में भ्राप हैं उस की नीयत साफ नही होने के कारण उसका कोई फल नहीं निकलने वाला है। मंत्री जी ने ग्रपने जवाब में कहा कि हम कीमत तय करते हैं लागत को देखकर, उनको मुनाफा भी हो ग्रौर खरीदने वाले को घाटा भी

न लगे। तो कीमत निकालने की सरकार के पास कौन सी एजेंसी है जो लागत खर्च निकालती है कि लागत इतना है ग्रीर उस पर कितना प्राफिट है। स्राप बताइये कि लागत कितनी स्राती है बनाने पर ग्रौर बेचने में कितना प्रोफिट होता है। दूसरा मेरा प्रश्न यह है कि केन्द्रीय सरकार के ट्रिब्यूनल में इन के खिलाफ मुकदमा दर्ज है। द्रिब्यूनल में म्कदमें का जल्दी फैसला हो इसके लिए सरकार की ग्रोर से क्या-क्या कार्यवाही की गयी स्रब तक? यह सरकार बतावे। मेरा तीसरा सवाल यह है कि ग्रदालत में केस का जल्दी निबटारा हो जाय, इसके लिए ग्राप क्या कर रहे हैं। इतने कानुन म्राप बनाते हैं। कानून बनाने वाला ही कह रहा है कि इसके ऊपर यह कानुन लाग नहीं हो रहा है। रामायण युद्ध में हम सुनते थे कि ब्रह्मास्त्र, ग्राग्नेयास्त्र चलता था। ग्राप कानून बनाने वाले हो ग्रगर बिड्ला के ऊपर ग्रापका कोई ग्रस्त नहीं चल रहा है तो यहां नीयत का सवाल है। कानुन में स्राप ऐसा प्रावधान कर सकते है या नहीं, कानून में ऐसा संशोधन कर सकते हैं या नहीं कि इनके खिलाफ ग्रौर इन जैसे जो दूसरे एकाधिकारी बडे लोग हैं, जो पैसे का गोलमाल करते हैं, उनको पकड़ा जाय ? ग्राप कार्यवाही करेंगे या नहीं? यह भी सरकार बताये कि विदेशों में जो बिडला कारखाने हैं उनमें इन की जो पूंजी लगी हुई है स्रौर हिन्दुस्तान में जो इनकी हिस्सा-पूंजी लगी हुई है उनमें विदेशी कारखानों में उन की हिस्सा पुंजी ज्यादा है ग्रौर हिन्दुस्तान के उनके कारखानों में उनकी ग्रपनी हिस्सा-पूंजी कम है ग्रौर राष्ट्रीय बैंकों भ्रौर वित्तीय संस्थानों की पूंजी ज्यादा लगी हुई है। इसी हिन्दालको में उनकी हिस्सा-पूंजी 1 प्रतिशत से कम

है। जहां तक मैं जानता हूं वह 0.46 परसेंट है ग्रौर वित्तीय संस्थानों की 20 प्रतिशत से ऊपर है। तो सरकार की पूंजी जब 20 प्रतिशत लगी हुई है, सरकार का पैसा लगा हुग्रा है तो सरकार को उस कारखाने को ग्रपने हाथ में लाने में क्या ग्रापत्ति है? ग्रगर सरकार ऐसा नहीं कर सकती तो ग्राज इस सदन में यह कह दे। गांधी जी का जमाना था जव हम लोग गाते थे:

रघुपति राघव राजा राम,
प्रतितपावन सीता राम,
ईश्वर ग्रल्ला तेरो नाम,
सब को सन्मित दे भगवान ।
ग्राज इन्दिरा गांधी के जमाने में
ग्रब लोग गाया करेंगे :
रघुपति राधव राजा राम,
पार न पावे सीता राम
बिड्ला टाटा तेरो नाम,
सब को सम्पत्ति भगवान ।

श्रीमती राम द्लारी सिन्हा उपसभाध्यक्ष जी, मैं समझती हुं कि मैंने सारी बातों का जवाव दे दिया है। बहत से माननीय सदस्यों ने ग्रपनी वाते कहा हैं जो इस मौके पर मुझे माकूल नहीं जंचती हैं। मेरे बयान के सम्बन्ध में श्री शिव चन्द्र झा ने जो बातें कही हैं मुझे इर्रेलेवेंट लगी हैं, लेकिन मैं उनको सलाह दंगी कि जो दो-तीन सवाल उन्होंने किये हैं वे उन्हें क्वेश्चन के रूप में दें ग्रौर स्टार्ड या ग्रनस्टार्ड जिस रूप में भी वे ग्रायेंगे मैं उनका पूरा जवाब दुंगी। धाबे ने जी कहा कि क्या इसकी जानकारी ला मिनिस्टर ग्रौर ला मिनिस्ट्री को है, तो कहना चाहती ह्रं बिरला

The Law Minister and the Law Ministry is in full knowledge of the case concerned.

जो कुछ इस तरह के सवाल होते है उन को लेकर हम ला मिनिस्टर के यहां कानूनी सुधार के लिए जाते हैं ग्रौर उनसे मलाह मशविरा करते हैं ग्रौर इमलिये ग्रापको इतिमनान होना चाहिए कि उन को इस की पूरी जानकारी है।

श्री लाडबो मोहन निगम : उसमें 20 परसेंट पूंजी सरकार की लगी है। उसकी ग्राप रखवाली करेंगी या नही।

श्रीमती राम दुलारी सिन्हा : ग्रापकी इस बात को ला मिनिस्टर ने सुन लिया है ग्रच्छे तरीके से ग्रीर इसलिय माननीय सदस्यों को ग्रिधिक कुछ कहने की ग्रावश्यकता नहीं है।

निगम जी ने कहा कि हमारे आज के जवाब में और उस दिन के अनस्टार्ड क्वेश्चन के जवाब में कोई तारतम्य और सामंजस्य नहीं है। इस संबंध में मैं इतना अवण्य कहंगी कि उस दिन के अनस्टार्ड प्रशन का उत्तर और आज के उत्तर में पूर्ण सामंजस्य है।

जहां तक हुक्मदेव नारायणं जी के प्रश्न की बात है कि देश में कितनी हिन्डालको की पूंजी है और विदेशों में कितनी है. इसके लिये आप कोई दूसरा मवाल पूछ लीजिए। इस सवाल का दायरा तो लिमिटेड था और मैंने उस का पूरा जवाब दे दिया है। निगम जी ने इसके राष्ट्रीयकरण की बात उठायी है। उसको भी सरकार ने नोट कर लिया है। मैं आप सब लोगों को धन्यवाद देती हं।

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Half-an-hour discussion is completed.

MESSAGE FROM THE LOK SABHA

The Governors (Emoluments, Allowances and Privileges) Bill, 1982.

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha signed by the Secretary of the Lok Sabha:

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business In Lok Sabha, I am directed to enclose herewith the Governors (Emoluments, Allowance and Privileges) Bill, 1982, as passed by Lok Sabha at its sitting held on the 28th July 1982."

Sir, I lay the Bill on the Table.

THE VICE-CHAIRMAN: The House stands adjourned till 11 A.M. tomorrow.

The House then adjourned at twelve minutes past six of the clock till eleven of the clock on Thursday, the 29th July, 1982.